

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1372
ANSWERED ON:23.07.2002
VIP SECURITY
RAVINDRA KUMAR PANDEY

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of existing norms for providing security to very important persons and public representative;
- (b) whether the Government have received requests for providing security to VIP and others during the last two years;
- (c) if so, the details; thereof; and
- (d) the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO)

(a): The security is provided to two types of protectees. Firstly, positional security is provided to persons by virtue of the position they hold e.g. Union Ministers, Judges of Supreme Court and High Courts etc. Secondly, threat based security is provided on the basis of the existing threat perception assessed by the central security agencies.

(b) (c) & (d): Yes sir. The requests for providing security received from VIPs and others during the last two years were examined as per the norms. Based on the existing threat perception, adequate security arrangements have been made in respect of threatened VIPs and other threatened persons.